Setting up of a science and Technolgoy Commission

4366. DR. NARREDDY THU-LASI REDDY: Will Ae PRIME MINISTER be pleaed to state:

- (a) whether Government is con sidering or the setting up of a Na tional Science and Technology Com mission to help integrate science and technology into planning:
 - (b) if so, the details thereof and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DE-VELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN); (a) to (c) The Science Advisory Council to the Prime Minister. bas suggested establishment of a National Science r.nd Technology Commission, to help in integrating Science & Technology into planning, to identify appropriate technology missions, and to coordinate and whenever necessary to manage collaboration between the different agencies of the Government, concerned with technology development economic planning and tinancial resources, as well as with private and public sector industries. The Government has yet to take a decision on the suggestion made by the Council.

Overstay abroad of experts of various organisations

- 4367. SHRI KRISHNA KUMAR BIRLA; Wil! the PRIME MINISTER be pleased to state:
- (a) the number of cases in which experts from various organisations/ autonomous bedies/public sector undertakings h; d overstayed abroad at the end of 1987 stating the period of their overstay and the

n umber of cases in which permission to overstay was granted by the respective organisations;

- (b) the number of experts who have since taken up jobs in the countries in violation of the contracts at the end of 1987 and the field of their expertise; and
- (c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC **GRIEVANCES** PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF **AFFAIRS** HOME (SHR1 CHIDAMBARAM); (a) There were 240 cases of experts continuing on deputation, astat the end of 1987, beyond five years. Permission to continue on deputation beyon five years was granted in 220 of the 240 cases, as at the end of 1987.

- (b) As at the end of 1987, 20 experts continued on foreign assign ments without the requisite permis sion being granted. Their fields of expertise are as per the attached statement. (See below).
- (c) In all such cases where exten sion of deputation is not ganted, the concerned expert is asked to revert to the parent organisation immedia tely, or resign or seek voluntary re tirement, failing which suitable ac tion is recommended to be taken against him.